

Repealed by Act 36 of 1957.

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THE INDIAN LIGHTHOUSE (AMENDMENT) ACT, 1953

No. 18 OF 1953



[16th May, 1953]

An Act further to amend the Indian Lighthouse Act, 1927.

Enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Indian Lighthouse (Amendment) Act, 1953.

2. **Amendment of section 1, Act XVII of 1927.**—In sub-section (2) of section 1 of the Indian Lighthouse Act, 1927 (hereinafter referred to as the principal Act), the words and letter 'except Part B States' shall be omitted.

3. **Amendment of section 10, Act XVII of 1927.**—In sub-section (1) of section 10 of the principal Act, for the words 'two annas' the words 'four annas' shall be substituted.

4. **Repeal.**—If immediately before the 21st day of January, 1950, there was in force in any Part B State any law corresponding to the principal Act, that law shall, with effect from that date, be deemed to have been repealed, except as respects things done or omitted to be done before that date.

Price annas 2 or 3d.

GIPD—LAD—124 M of Law—18-6-53—2,000